

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY

(SHRI DALBIR SINGH): (a) Yes, Sir. The hike in oil prices will adversely affect the financial working of heavy industries. If, coupled with the price rise, availability of fuel oil and allied products also diminishes, it will correspondingly affect production in these industries.

(b) In the absence of any precise indication regarding the cut in the availability of fuel, it is not possible to quantify precisely the extent of production losses on this account.

(c) The use of alternative fuels, like coal and electricity is being explored. Also ways and means of increasing the efficiency of utilization are being explored with a view to maximising production with available resources.

Industrial Projects for Kerala pending Clearance

2382. SHRI C. H. MOHAMED KOYA: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the major industrial projects for Kerala which are pending clearance from the Centre; and

(b) the reasons for the delay for giving the licences and the date by which licences are expected to be given in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH) : (a) and (b). A statement giving the required information in respect of the applications for grant of Industrial Licences for setting up manufacture of items in the heavy industry sector in Kerala is laid on the Table of the House. [Placed in Library. See No. LT-6362/74].

Staff of Ministry of Health and Family Planning

2383. SHRI AMBESH: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) the number of Class I, II, III and IV employees in his Ministry;

(b) the number of Scheduled Castes and Scheduled Tribes employees out of the above;

(c) the posts exempted for direct recruitment under U.P.S.C. (Exemption Consultations) Regulations, 1958; and

(d) the steps taken by Government if the percentage of Scheduled Castes and Scheduled Tribes is not upto the mark ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) The number of Class I, II, III and IV employees in the Ministry of Health and Family Planning proper is as follows:—

Class I	87
Class II	276
Class III	412
Class IV	228

(b) The number of Scheduled Castes and Scheduled Tribes employees out of the above is indicated below:—

	Scheduled Castes	Scheduled Tribes
Class I	3	1
Class II	19	3
Class III	43	12
Class IV	50	6

(c) Class III and Class IV posts are exempted under U.P.S.C. (Exemption from Consultations) Regulations, 1958.

(d) If suitable candidates belonging to Scheduled Castes and Scheduled Tribes are not available, the posts reserved for them are filled up by general candidates after deserving the posts in that recruitment year in consultation with the Department of Personnel and Administrative Reforms, and the reservation backlog is carried forward for the next three recruitment years. If the Scheduled Castes and Scheduled Tribes candidates are still not available for the carried forward reserved vacancies, the reservation lapses and the posts are filled by general candidates. In respect of organised Services, action is taken by the Department of Personnel and Administrative Reforms.